

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
IB-425(ND)/2020

IN THE MATTER OF:

M/s. B.D. Polymers

Vs.

Indiglobal Tradelinks Pvt. Limited

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 05.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. He has made compliance with Section 9(3)(b) by filing appropriate affidavit on 12.02.2020. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to serve private notice at the Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 22nd March, 2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)